

EXTENSION OF THE SITTINGS  
OF THE COUNCIL BEYOND  
31ST JULY

MR. CHAIRMAN : Before I proceed to the next item of business, I may inform the House that the meetings of the Council may be continued on the 1st, 2nd and the 4th August also for the transaction of Government business.

SHRI C. G. K. REDDY (Mysore): May I make a submission in that regard? Looking at the state of business that we have now and the state of business in the House of the People it would appear to us that we may have to meet till about the 15th or 20th—I don't know. I also think that while the House of the People is seized of the Preventive Detention Bill—and by the manner in which it has been discussed—I think it will take a long time and we would probably have no work here. Also most of the Members—at least on this side—had programmed to go away on the 1st because we have some engagements. If it is possible for the Leader of the House and the Government to accommodate us and adjourn the Council till about the 25th or so, it will be helpful. There may be an argument that the Preventive Detention Bill is a very important and urgent measure but I think the Council is aware that the present Act expires only on the 30th September and there is plenty of time. So far as the financial aspect of it is concerned I may say that if we have an adjournment, we would save some money for the Government and not incur extra expenditure. So I would like most earnestly to appeal to the Leader of the House to release us and ask us to come back on the 25th August so that we can sit here and finish off all the business. I would again assure the House and you, Sir, that we will try to be as expeditious as possible and dispose of the business.

MR. CHAIRMAN : The point is that we have pressing Government business which is likely to take us till the 4th August. It is regardless of what

the Preventive Detention Bill may entail.

SHRI C. G. K. REDDY : Could you not postpone it ?

MR. CHAIRMAN : No.

SHRI C. G. K. REDDY : May we know the opinion of the Leader of the House ?

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) : I will give at once my reply to my hon. friend. As you very rightly pointed out, Sir, this House has got to sit till the 4th on the basis of the business which as at present we are expected to transact before we disperse. There is a lot of other business which will come in before this present business is disposed of. There is, first of all, the Preventive Detention Bill and probably also the Air Force Reserves Bill which has also been referred to a Select Committee. We don't know how much longer we may have to sit. As it is, I think business will flow into this House continuously from day to day till the 4th August and I think I cannot hold out any hopes of hon. Members going home and coming back because by August 4th we expect the Preventive Detention Bill to be passed by the other House and handed over to us. I might not be able to forecast the time this House will take on that Bill. Probably we might have to sit continuously for a fair number of days before we dispose of that Bill and the Air Force Reserves Bill. Therefore I am afraid I can hold out no hopes of an interval in the midst of this Session.

SHRI S. MAHANTY (Orissa) : Sir I have a submission to make. In this morning's papers we have been informed that the hon. the Prime Minister will consider.....

MR. CHAIRMAN : That is a question which you have referred to me and it will be passed on to you when a decision is taken.

SHRI B. C. GHOSE (West Bengal) : Sir, I have to speak on the Bill of the Finance Minister.

SHRI K. B. LALL (Bihar) : Is the question hour going to be provided on the extended days of this Session ?

MR. CHAIRMAN : No. Because the business is heavy there will be no question hour.

INDIAN COMPANIES (AMENDMENT) BILL, 1952—(Continued)

MR. CHAIRMAN : Further discussion of the motion by Shri C. D. Deshmukh that the Bill further to amend the Indian Companies' Act, 1913, as passed by the House of the People, be taken into consideration.

(MR. DEPUTY CHAIRMAN in the Chair)

SHRI B. C. GHOSE (West Bengal) : Mr. Deputy Chairman, bearing in mind the commendable if not admirable patience with which the Finance Minister has been waiting since yesterday morning in the House for his motion to be taken up, I do not want to inflict any long speech on him. There are only three matters on which I would like to get some information from the hon. Minister. They relate to (a) the foreign capital, (b) certain issues relating to the agreements which the Government have entered into or are going to enter into with the oil companies, and (c) the amendments to the Companies Act itself.

So far as foreign capital as such is concerned, I believe, Sir, that it is nobody's case that we should have no foreign capital. I do not think that even our friends belonging to the Communist Party are opposed to the importation of foreign capital. But it is all a question of the conditions under which the foreign capital should be allowed entry into this country. We are all aware that there is dearth of capital in our country and also that there is scarcity of expert knowledge and technical know-how, and that in certain cases when we would have liked to have expert knowledge without the capital, that is not possible and let

are offered together and we have to accept both of them. While that is quite true, we cannot get away from the fact that having too much foreign capital in the country brings about a position, if I may say so, of dependence or a sense of dependence on others which might also degenerate into subservience to the foreign country. I do not say that this has happened in our country or is likely to happen. But that is a danger which we should bear in mind and take into account when entering into these agreements. I consider that it is necessary that we should be very wary and at least chary of welcoming foreign capital into this country, if we can help it. Unfortunately there have been cases where, because the Government was not probably fully aware of the implications, they have been rather generous to foreign capital with the result that indigenous capital in our country has suffered even in fields of activities where there is sufficient amount of indigenous capital and enterprise. And even though the Planning Commission has stated that foreign capital should not be permitted in industries where indigenous capital was forthcoming, we see that permission has been given to foreign enterprises to establish factories and the position today is such that in many spheres of activity, indigenous capital is in danger of being ousted. I do not, on the present occasion, want to give specific instances, but if the hon. Finance Minister is interested, I could let him have instances. I do not want to take up the time of the House now.

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH) : Not here, but I should be glad if the hon. Member would send them on to me separately.

SHRI B. C. GHOSE : Yes, I do not want to waste the time of the House on that now. But it is really very unfortunate that in fields of economic activity where we have been able to build up something, foreigners have been given preferences and we stand in danger of being thrown out.

Coming next to the second point—the issues arising out of these agreements—there are certain things on